

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**ORIGINAL APPLICATION No. 23 OF 2021 (SZ)**

**IN THE MATTER OF:**

Sama Soma Narsaiah & Ors ..... Applicant(s)

Versus

Union of India & 8 Others ..... Respondent(s)

**REPORT OF THE TELANGANA STATE POLLUTION CONTROL BOARD (R4)**

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**Place: Hyderabad**

**Date: 01-12-2022.**

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**REPORT DATED: 01.12.2022 OF THE TELANAGANA STATE POLLUTION CONTROL BOARD IN OA NO 23 OF 2021 FILED BEFORE HON'BLE NGT, SOUTH ZONE, CHENNAI FILED BY SRI SAMA SOMA NARASIAH & OTHERS Vs UNION OF INDIA & OTHERS.**

It is to submit that, Sri. Sama Soma Narsaiah, R/o. Jangaon District & others has filed an Original Application No. 23 of 2021 before the Hon'ble NGT, Chennai challenging the lack of EC conditions, violation of Mining License by the Stone Crusher unit of the 9<sup>th</sup> Respondent, M/s. Sri.K.Thirumal Reddy, Building Stone & Road Metal Quarry located at Sy.No.1109, Ippagudem, Station Ghanpur (M), Jangaon District.

The Hon'ble NGT vide order dt:04.11.2022, directed the TSPCB to submit comprehensive report including action taken along with Environmental Compensation.

In this regard, the following is submitted:

M/s. Shriya Constructions (Stone Crusher & Hot Mix Plant, & M/s. K. Thirumal Reddy, Building Stone & Road Metal Quarry - 4.0 Ha are located adjacent to each other.

Sri P. Shraavan Kumar, AEE of Regional office, Warangal has inspected the industry on 16.02.2021 and following observations were made:

- No dust bunker for collection of dust, the old dust bunker was damaged and kept outside
- The crusher has established a ready mix concrete (RMC) plant without obtaining CFE of the Board but the same is not yet commissioned.
- The crusher has not covered the conveyor belts with GI sheets, but covered with fabric cloth crusher.
- The crusher has not provided wind breaking walls around the crusher. The crusher has developed the greenbelt with 5m width towards North, South & East and towards West side, it is covered by hillock

Subsequently, as per the Hon'ble NGT orders dt:03.02.2021, the Joint Committee comprising of Sri Abdul Hameed, Additional Collector (Local Bodies), Jangaon District; Sri P. Madhusudhan Reddy, Deputy Director, Mines & Geology, Warangal; Sri G. Gangadhar, Secretary, SEAC & representative SEIAA, Hyderabad and Sri M. Venkat Narsu, EE, TSPCB, RO-Warangal have inspected the industry on 05.03.2021 and observed the following:

- No dust bunker for collection of dust. However the old dust bunker was damaged and kept outside.
- The crusher has not provided wind breaking walls around the crusher, however, the management has developed the greenbelt with 5m width towards North, South & East and towards West side, it is covered by hillock.
- The crusher has not covered the conveyor belts with GI sheets, but covered with fabric cloth.
- The crusher has established a ready mix concrete (RMC) plant without obtaining CFE of the Board but the same is not yet commissioned.

The Senior Environmental Scientist, TSPCB, Zonal Laboratory, Warangal carried out Ambient Air Quality (AAQ) monitoring on 05.03.2021. As per the analysis report, the SPM value is 1855  $\mu\text{g}/\text{Nm}^3$  [10m away from screen house] against the standard of 600  $\mu\text{g}/\text{Nm}^3$ . Copy of analysis report is herewith enclosed as **ANNEXURE – I**.

The TSPCB, Regional Office, Warangal has issued notices to the industry on 19.02.2021, 25.02.2021 & 18.03.2021 for non-compliance of conditions stipulated by the Board and for exceeding the emission standards prescribed by the Board respectively. Copies of the notices are enclosed as **ANNEXURE-II**.

Subsequently, the Joint committee again inspected on 18.03.2021 and observed the following:

- The industry has provided water sprinklers at all dust generating sources.
- The crusher has provided cladding to the primary crusher, secondary crusher, primary screen and secondary screen.
- The crusher has covered all the conveyor belts with fabric cloth instead of with GI sheets.
- The industry has installed new elevated closed dust bunker for collection of dust as the old dust bunker was damaged.
- The industry has laid BT road from the boundary of the crusher to the loading point of the crusher.
- The crusher has developed the greenbelt with 5m & above width towards North, South and East. The quarry followed by hillock towards the West side.
- The total extent of greenbelt developed is about 3 acres within the crusher premises and about 8 acres outside the premises towards the North side.

Subsequently, the Senior Environmental Scientist, TSPCB, Zonal Laboratory, Warangal again conducted Ambient Air Quality (AAQ) monitoring at two locations within the crusher premises on 22.03.2021 at 10 mts from Jaw Crusher and boundary of the industry on South side – down wind direction. As per the analysis reports, the parameters are meeting the prescribed standards i.e SPM is  $512 \mu\text{g}/\text{Nm}^3$  against the standard of  $600 \mu\text{g}/\text{Nm}^3$  and PM 10 is  $82 \mu\text{g}/\text{Nm}^3$  against the standard of  $100 \mu\text{g}/\text{Nm}^3$ . Copies of analysis reports are herewith enclosed as **ANNEXURE-III**.

Subsequently, the AEE along with SES, Zonal Laboratory, Warangal inspected the units on 28.04.2022 and verified the air pollution control measures taken by the units and carried out Ambient Air Quality (AAQ) monitoring at periphery of the both units and noise monitoring at nearby habitation during day time. As per the analysis reports, the parameters are meeting the prescribed standards i.e SPM is  $499 \mu\text{g}/\text{Nm}^3$  against the standard of  $600 \mu\text{g}/\text{Nm}^3$  and PM 10 is  $88 \mu\text{g}/\text{Nm}^3$  against the standard of  $100 \mu\text{g}/\text{Nm}^3$ . As per the Noise monitoring results, the values are within standards i.e 45.26 dB(A) at residents of Sri Bukya Srikanth R/o Narsingapuram Thanda and 49.07 dB(A) at residence of Sri Sheik Goremiya against permitted standards - 55dB(A) . Copies of analysis reports are herewith enclosed as **ANNEXURE-IV**.

Subsequently, in compliance with the Hon'ble NGT Orders dated 04.11.2022, the Board carried out the assessment of Environmental Compensation as per the guidelines issued by the CPCB and the details of calculations are as follows:

<b>Date of inspection</b>	<b>Observations</b>	<b>Action taken</b>	<b>No. of days of violation</b>
16.02.2021 (Board Officials)	During the inspection observed that, the industry has not provided elevated dust bunker (old dust bunker removed and kept outside), not provided wind breaking wall, not provided cladding to the conveyor belt, established ready mix without CFE, CFO	Notice issued on 19.02.2021 & 25.2.2021	As per the previous report, the violation period taken from
05.03.2021 (Joint Committee inspection)	During the joint committee inspection observed that, no dust bunker for collection of dust, not provided wind breaking walls around the crusher, however, the management has developed the greenbelt	Show cause notice issued on 18.03.2021	16.02.2021 to 18.03.2022.

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	<p>with 5m width towards North, South &amp; East and towards West side, it is covered by hillock, The crusher has not covered the conveyor belts with GI sheets but covered with fibre cloth, established a ready mix concrete (RMC) plant without obtaining CFE of the Board, but not commissioned.</p> <p>Ambient Air Quality(AAQ) monitoring was conducted on 05.03.2021 and the SPM value was found to be 1855 <math>\mu\text{g}/\text{Nm}^3</math> [10m away from screen house] against the standard of 600 <math>\mu\text{g}/\text{Nm}^3</math>.</p>		Hence, number of days of violation is 31days.
18.03.2021 (Joint Committee inspection)	<p>During the joint committee inspection observed that, it was observed that the industry has installed new elevated closed dust bunker for collection of dust, industry has laid BT road from the boundary of the crusher to the loading point of the crusher, the crusher has developed the greenbelt with 5m &amp; above width towards North, South and East. The quarry followed by hillock towards the West side, The total extent of greenbelt developed is about 3 acres within the crusher premises and about 8 acres outside the premises towards the North side.</p> <p>The industry has established ready mix plant without obtaining CFE of the Board, but not commissioned. Subsequently, the ready mix obtained acknowledgement form Board.</p>		
22.03.2021 (AAQ monitoring conducted)	<p>Again conducted AAQ monitoring, as per the analysis results, the parameters of SPM was found to be 512 <math>\mu\text{g}/\text{Nm}^3</math> [@ 10 mts from Jaw Crusher] against the standard of 600 <math>\mu\text{g}/\text{Nm}^3</math> and 82 <math>\mu\text{g}/\text{Nm}^3</math> [@ boundary of the industry on South side – down wind direction] against the standard of 100 <math>\mu\text{g}/\text{Nm}^3</math></p>	--	--
<b>Total no. of violating days</b>			<b>31 days</b>

**Environmental Compensation to be levied:**

$$\text{Environmental Compensation(EC)} = \text{PI} \times \text{N} \times \text{R} \times \text{S} \times \text{LF}$$

Where

PI – Pollution index of industrial sector

N – No of days of violation took place

R – A factor in Rupees for EC

S – Factor for scale of operation

LF – Location factor

PI is taken as 50 duly considering the category of the industry i.e., Orange Category.

N taken as 31 days for which period violation took place.

R is suggested to consider as 250.

S is taken as 0.5 considering the unit is small scale industry.

(4)

LF is taken as 1 considering the city population is less than one million in which the industry existing.

Hence, the Environmental Compensation is  $50 \times 31 \times 250 \times 0.5 \times 1 = \text{Rs.1,93,750/-}$ .

The EE, RO, Warangal issued a Show cause cum hearing notice to the industry vide dt: 16.11.2022 and directed to appear before Zonal Office, Taskforce committee meeting. The issue was placed before the Task Force committee at T.S Pollution Control Board, Zonal Office, Hyderabad on 17.11.2022. The representative of the industry has attended the meeting. The Committee recommended to levy Environmental Compensation of Rs.1,93,750/- and directed the industry to pay the Environmental Compensation of Rs.1,93,750/- within the one month vide order dt:21.11.2022. Copy enclosed as ANNEXURE-V.

**Present status of the stone crusher & Hot mix plant, Quarry:**

The Board issued CFO to stone crusher & hot mix vide order dt:03.11.2017, which was expired on 31.10.2022. The industry has applied for renewal and it is under process with the Board.

The Board issued CFO to the quarry vide order dt:14.02.2018, with a validity period upto 31.12.2022. The Environmental Clearance (EC) of the quarry expired on 31.10.2022. Subsequently, industry has applied for Extension of EC. The State Level Environment Impact Assessment Authority (SEIAA), Telangana in its meeting held on 26.11.2022, approved to issue extension of validity of Environmental Clearance with the permitted capacity in the EC order dt: 31.10.2017. ANNEXURE - VI

The Ready Mix Concrete plant is categorized under green category. The Board issued acknowledgement to the RMC plant vide order dt: 16.06.2021.

The EE & AEE of Regional Warangal have inspected the quarry, crusher, hot mix plants on 25.11.2022. During the inspection, quarry, stone crusher and hot mix plants were not in operation. It was reported that, the above units were not in operation from July,2022, and the same was verified from the electricity bills.

The Board is regularly monitoring the above industries for compliance of consent conditions and directions issued from time to time.

**Place: Warangal**  
**Date: 01.12.2022**

  
**ENVIRONMENTAL ENGINEER**

ANNEXURE I

 <p>తెలంగాణ ప్రదేశ పరిశుభ్రత నియంత్రణ బోర్డు TELANGANA STATE POLLUTION CONTROL BOARD</p>	<p><b>TELANGANA STATE POLLUTION CONTROL BOARD</b> <b>ZONAL LABORATORY: HYDERABAD ZONE</b> H.No : 1-8-269, Balasandram, Warangal - 506001 ISO Certified Laboratory ISO 9001:2015 (Q-180211R) &amp; ISO-45001:2018 (S-180204R)</p>
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**Ambient Air Quality Analysis Report**

Sample Nos. :	ZLWGL21-034600
Name of the industry:	M/s. Shriya Constructions, Sy.No.1106 & 1107, Ippaguda (V), Station Ghanpur (M), Jangaon District.
Samples Collected & Submitted by :	Assistant Scientist, Regional office, Warangal.

Sampling Location	Date of sampling	Method No.	Time and duration of sampling	SPM* µg/m <sup>3</sup>
Fugitive emission monitoring conducted at a distance of 10 meters from one screen house.	05.03.2021	IS:5182 (P:4)1999	11:00 am to 07:00 pm	1855
<b>Standard:</b> The suspended particulate matter measured between 3meters and 10 meters from any process equipment of a stone crushing unit shall not exceed 600 microgrammes per cubic meter.				600
<b>Remarks:</b> 1. Fugitive emission was observed from screen cone during monitoring. 2. Dust bunker is in dilapidated condition and dust was falling on the ground during monitoring.				

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ANNEXURE-I

S. N. S. Reddy

Senior Environmental Scientist  
Senior Environmental Scientist  
T.S. Pollution Control Board,  
Zonal Laboratory Hyderabad Zone  
WARANGAL-506 001.



o/c (6) ANNEXURE-II

**TELANGANA STATE POLLUTION CONTROL BOARD**  
**REGIONAL OFFICE, WARANGAL**

H.No. 1-8-269, Balasamudram, Hanamkonda, Warangal District - 506 001

M. VENKAT NARSU  
ENVIRONMENTAL ENGINEER

Phone No: 0870-2577269.  
e-mail: [ee-wglu-tspcb@telangana.gov.in](mailto:ee-wglu-tspcb@telangana.gov.in)

Notice No. /PCB/RO-WGL/2021-709

Date: 19.02.2021

NOTICE

Sub: TSPCB-RO-WGL - M/s. Shriya Constructions, Sy.No. 1106 & 1107, Ippagudem (V), Station Ghanpur (M), Jangaon District - Establishing Ready Mix Concrete Plant without obtaining CFE of the Board under Water & Air Acts - Notice - Issued - Reg.

Ref: Inspection of your industry by the Board officials on 16.02.2021

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WHEREAS you are operating the industry in the name & style of M/s. Shriya Constructions is located at Sy. No.1106 & 1107 of Ipagudem(V), Station Ghanpur(M), Jangaon District and involved in operation of Stone crusher unit - 500 TPD and Hot mix pant - 500 TPD.

WHEREAS during inspection of your industry by the Board officials on 16.02.2021 observed that you are going for expansion by establishing Ready Mix Concrete Plant without obtaining CFE of the Board which required under Section 25 / 26 of Water (Prevention & Control of pollution) Act, 1974 and Section 21/22 of Air (Prevention & Control of pollution) Act, 1981 and amendments thereof.

In view of the above, you are hereby directed to take notice why action should not be initiated against your industry for establishing Ready Mix Concrete Plant in the premises of stone crushing unit without obtaining CFE of the Board under Section 33 (A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988 and under Section 31 (A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987. You are also directed to submit reply if any to this office within 07 days from the date of receipt of this notice, failing which action will be initiated without any further notice in the interest of Public Health and Environment.

To  
M/s. Shriya Constructions,  
Sy.No. 1106 & 1107,  
Ippagudem (V), Station Ghanpur (M),  
Jangaon District.

  
ENVIRONMENTAL ENGINEER  
ENVIRONMENTAL ENGR.  
Telangana State POLLUTION CONT.  
BOARD REGIONAL OFFICE  
WARANGAL

Copy submitted to the Joint Chief Environmental Engineer, T.S. Pollution Control Board, Zonal Office, Hyderabad for kind information.

12/02/21  
-7897-

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**TELANGANA STATE POLLUTION CONTROL BOARD**  
**REGIONAL OFFICE, WARANGAL**

H.No. 1-8-269, Balasamudram, Hanamkonda, Warangal District - 506 001

M. VENKAT NARSU  
ENVIRONMENTAL ENGINEER

Phone No: 0870-2577269.  
e-mail: ee-wglu-tspcb@telangana.gov.in

Lr.No. /PCB/RO-WGL/2021 - 721

Dt: 21.02.2021

**SHOW CAUSE NOTICE**

- Sub: TSPCB-RO-WGL - Hon'ble NGT in OA No. 23 of 2021 - M/s. Shriya Constructions, Sy.No. 1106 & 1107, Ippagudem (V), Station Ghanpur (M), Jangaon District - Notice issued - Reg.
- Ref: 1. Order No. 508-WGL/TSPCB/ZO-HYD/CFE/TS-iPASS/2017-48, Dt: 28.04.2017  
2. Order No.508-WGL/TSPCB/ZOH/TS-iPASS/CFO/2017-226, Dt: 03.11.2017  
3. Hon'ble NGT, Chennai - Original Application No. 23 of 2021 (SZ) filed by Sama Soma Narsaiah, R/o. Jangaon District & others Vs Union of India & others - Order dated 03.02.2021  
4. Inspection of the industry by the Board officials on 16.02.2021.

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It is to inform that M/s. Shriya Constructions is located at Sy. No.1106 & 1107 of Ippagudem(V), Station Ghanpur(M), Jangaon District and involved in operation of Stone crusher unit - 500 TPD and Hot mix pant - 500 TPD. The stone crushing unit is located adjacent to Sri K. Thirumal Reddy, Building Stone & Road Metal Quarry located at Sy.No.1109, Ippagudem, Station Ghanpur (M), Jangaon District

WHEREAS vide reference 1<sup>st</sup> and 2<sup>nd</sup> cited, M/s. Shriya constructions has obtained the CFE from the Board vide order dated 28.04.2017 and CFO vide order dated 03.11.2017 with validity up to 31.10.2022 respectively.

Vide reference 3<sup>rd</sup> cited. Sri. Sama Soma Narsaiah, R/o. Jangaon District & others has filed an Original Application No. 23 of 2021 before the Hon'ble NGT, Chennai challenging the lack of EC conditions, violation of Mining License by the quarry i.e., Sri K. Thirumal Reddy, Building Stone & Road Metal Quarry located at Sy.No.1109, Ippagudem, Station Ghanpur (M), Jangaon District and also regarding violation of siting guidelines and pollution caused by the stone crusher unit & Hot mix unit located near the quarry.

The officials of this office has inspected the industry on 16.02.2021 and observed that the hot mix plant and the quarry are not in operation whereas the cone crushing section of the

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stone crusher is under maintenance. The following are the observations made during the inspection:

- a) The industry has not provided dust bunker for storing the dust, however it was observed that the old dust bunker was removed and kept outside as it was damaged.
- b) The industry has established ready mix plant without obtaining CFE of the Board and which is yet to be commissioned.
- c) The industry has not provided wind braking walls around the crusher but developed greenbelt with 5m width towards North, South and East. The quarry is located towards west side, but there is no greenbelt around the quarry.
- d) The industry has not covered the conveyor belts with GI sheets but covered the conveyor belt with green sun shade fabric.

In view of the above, you are hereby directed to take show cause why action should not be initiated against your industry for the non-compliance of CFO conditions stipulated by the Board and causing air pollution in surrounding area, under Section 33 (A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988 and under Section 31 (A) of the Air (Prevention & Control of Pollution) Amendment Act, 1987. You are also directed to submit reply if any to this office within 07 days from the date of receipt of this notice, failing which action will be initiated without any further notice in the interest of Public Health and Environment.

To  
M/s. Shriya Constructions,  
Sy.No. 1106 & 1107, Ippagudem (V).  
Station Ghanpur (M), Jangaon District

ENVIRONMENTAL ENGINEER  
ENVIRONMENTAL ENGINEER  
Telangana State POLLUTION CONTROL  
BOARD REGIONAL OFFICE,  
WARANGAL

Copy submitted to:

1. The Member Secretary, TSPCB, Board office, Hyderabad for kind information
2. The JCEE, ZO, Hyderabad for kind information.



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ANNEXURE II  
TELANGANA STATE POLLUTION CONTROL BOARD  
REGIONAL OFFICE, WARANGAL

H.No. 1-8-269, Balasamudram, Hanamkonda, Warangal District - 506 001

M. VENKAT NARSU  
ENVIRONMENTAL ENGINEER

Phone No: 0870-2577269.

e-mail: [ee-wglu-tspcb@telangana.gov.in](mailto:ee-wglu-tspcb@telangana.gov.in)

Lr.No. CFO/PCB/RO-WGL/W&A/2021-758

Date: 18.03.2021

SHOW CAUSE NOTICE

Sub: TSPCB-RO-WGL - Hon'ble NGT in OA No. 23 of 2021 - M/s. Shriya Constructions, Sy.No. 1106 & 1107, Ippagudem (V), Station Ghanpur (M), Jangaon District - Notice issued - Reg.

- Ref: 1. Order No.508-WGL/TSPCB/ZOH/TS-iPASS/CFO/2017-226, Dt: 03.11.2017.  
2. Hon'ble NGT, Chennai - Original Application No. 23 of 2021 (SZ) filed by Sama Soma Narsaiah, R/o. Jangaon District & others Vs Union of India & others - Order dated 03.02.2021  
3. Analysis report of AAQM conducted on 05.03.2021.

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WHEREAS you are operating the industry in the name of M/s. Shriya Constructions is located at Sy. No.1106 & 1107 of Ippagudem(V), Station Ghanpur(M), Jangaon District and involved in operation of Stone crusher unit - 500 TPD and Hot mix plant - 500 TPD.

WHEREAS vide reference 1<sup>st</sup> cited, M/s. Shriya constructions has obtained CFO vide order dated 03.11.2017 with validity up to 31.10.2022 respectively.

Vide reference 2<sup>nd</sup> cited, Sri. Sama Soma Narsaiah, R/o. Jangaon District & others has filed an Original Application No. 23 of 2021 before the Hon'ble NGT, Chennai challenging the lack of EC conditions, violation of Mining License by the quarry i.e., Sri K. Thirumal Reddy, Building Stone & Road Metal Quarry located at Sy.No.1109, Ippagudem, Station Ghanpur (M), Jangaon District and also regarding violation of siting guidelines and pollution caused by the stone crusher unit & Hot mix unit located near the quarry.

WHEREAS, the Board officials inspected the crusher along with the joint committee and conducted AAQM on 05.03.2021. After analysis, the value of SPM found to be 1855  $\mu\text{g}/\text{m}^3$  against the standard of 600  $\mu\text{g}/\text{m}^3$ .

In view of the above, you are hereby directed to take notice why legal action should not be initiated against your unit under Section 33 (A) of the Water (Prevention & Control of Pollution) Amendment Act, 1988. You are also directed to submit reply to this office within 7 days from the date receipt of this notice, failing which necessary action will be initiated against your industry without further notice in the interest of Public Health and Environment.

ENVIRONMENTAL ENGINEER

To  
M/s. Shriya Constructions,  
Sy.No. 1106 & 1107, Ippagudem (V),  
Station Ghanpur (M), Jangaon District.

Received  
18/3/2021

ANNEXURE III

 తెలంగాణ TELANGANA	TELANGANA STATE POLLUTION CONTROL BOARD 'ZONAL LABORATORY: HYDERABAD ZONE' H.No : 1-8-269, Balasamudram, Warangal – 506001 ISO 9001:2015 (Q-180211R) & ISO-45001:2018 (S-180204R)
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Air Quality Analysis Report

Sample Nos. :	ZLWGL21-034906
Name of the industry:	M/s. Shriya Constructions, Sy.No.1106 & 1107, Ippagudem (V), Station Ghanpur (M), Jangaon District.
Samples Collected & Submitted by :	Assistant Environmental Scientist, Zonal laboratory, Warangal.

Sampling Location	Date of sampling	Method No.	Time and duration of sampling	SPM* µg/m <sup>3</sup>
Fugitive emission monitoring conducted at a distance of 10 meters from jaw crusher.	22.03.2021	IS:5182 (P:4)1999	10:22 am to 06:42 pm	10 512
<b>Standard:</b> The suspended particulate matter measured between 3meters and 10 meters from any process equipment of a stone crushing unit shall not exceed 600 microgrammes per cubic meter.				600
<b>Remarks:</b> <ol style="list-style-type: none"> <li>1. Water sprinklers were provided at Ramp(Boulder feed), Crusher and Screen areas and are in operation at the time of monitoring.</li> <li>2. Water sprinkling was carried out on internal roads of the crusher during monitoring.</li> <li>3. Continuous water sprinkling was done on boulder trucks before loading into hopper..</li> </ol>				

ANNEXURE - III

S. V. S. M.

Senior Environmental Scientist

Senior Environmental Scientist  
 T.S. Pollution Control Board,  
 Zonal Laboratory Hyderabad Zone  
 WARANGAL-506 001.

ANNEXURE III

 GOVERNMENT TELANGANA	<b>TELANGANA STATE POLLUTION CONTROL BOARD</b> <b>ZONAL LABORATORY: HYDERABAD ZONE</b> H.No : 1-8-269, Balasamudram, Warangal – 506001 ISO 9001:2015 (Q-180211R) & ISO-45001:2018 (S-180204R) ISO Certified Laboratory
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Ambient Air Quality Analysis Report

Sample Nos. :	ZLWGL21-034907
Name of the industry:	M/s. Shriya Constructions, Sy.No.1106 & 1107, Ippagudem (V), Station Ghanpur (M), Jangaon District.
Samples Collected & Submitted by :	Assistant Environmental Scientist, Zonal laboratory, Warangal.

Sampling Location	Date of sampling	Time and duration of sampling	PM <sub>10</sub> µg/m <sup>3</sup>	SOx µg/m <sup>3</sup>	NOx µg/m <sup>3</sup>
Ambient Air Quality Monitoring conducted at boundary of the Industry on South side-Downwind direction.	22.03.2021	10:45 am to 06:45 pm	82	9	6
National Ambient Air Quality Standards (NAAQS)					
NAAQS, CPCB Notification, New Delhi Dt. 18.11.2009[(Schedule VII) (Rule 3(3B)) of E(P), Act, 1986.					
PM <sub>10</sub> – Particle size less than 10 micrometers.					
Field observations:	-				

S. V. S. Reddy

Senior Environmental Scientist

Senior Environmental Scientist  
T.S. Pollution Control Board,  
Zonal Laboratory Hyderabad Zone  
WARANGAL-506 001.

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 <b>TELANGANA STATE POLLUTION CONTROL BOARD</b> <b>ZONAL LABORATORY: HYDERABAD ZONE</b> H.No : 1-8-269, Balasamudram, Warangal - 506001 ISO 9001:2015 (Q-18021IR) & ISO-45001:2018 (S-180204R)
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## Air Quality Analysis Report

Sample Nos. :	ZLWGL22-04565
Name of the industry:	M/s. Shriya Constructions, Sy.No.1106 & 1107, Ippagudem (V), Station Ghanpur (M), Jangaon District.
Samples Collected & Submitted by :	Assistant Environmental Scientist, Zonal laboratory, Warangal.

Sampling Location	Date of sampling	Method No.	Time and duration of sampling	SPM* $\mu\text{g}/\text{m}^3$
Fugitive emission monitoring conducted at a distance of 10 meters from jaw crusher.	28.04.2022	IS:5182 (P:4)1999	11:10 am to 07:10 pm	499
<b>Standard:</b> The suspended particulate matter measured between 3meters and 10 meters from any process equipment of a stone crushing unit shall not exceed 500 microgrammes per cubic meter. <b>Remarks:</b> <ol style="list-style-type: none"> <li>Water sprinklers were provided at Ramp (Boulder feed) , Crushers and Screen areas and are in operation at the time of monitoring.</li> <li>Water sprinkling was carried out on internal roads of the crusher during monitoring.</li> <li>Continuous water sprinkling was done on boulder trucks before loading into hopper..</li> </ol>				600

  
 Senior Environmental Scientist  
 Senior Environmental Scientist  
 T.S. Pollution Control Board,  
 Zonal Laboratory Hyderabad Zone  
 WARANGAL-506 001.

Annexure IV

	<b>TELANGANA STATE POLLUTION CONTROL BOARD</b> <b>ZONAL LABORATORY: HYDERABAD ZONE</b> H.No : 1-8-269, Balasundaram, Warangal – 506001 ISO 9001:2015 (Q-180211R) & ISO-45001:2018 (S-180204R)
	ISO Certified Laboratory ISO 9001:2015 (Q-180211R) & ISO-45001:2018 (S-180204R)

Ambient Air Quality Analysis Report

Sample Nos. :	ZLWGL22-04566
Name of the industry:	M/s. Shriya Constructions, Sy.No.1106 & 1107, Ippagudem (V), Station Ghanpur (M), Jangaon District.
Samples Collected & Submitted by :	Assistant Environmental Scientist, Zonal laboratory, Warangal.

Sampling Location	Date of sampling	Time and duration of sampling	PM <sub>10</sub> µg/m <sup>3</sup>	TSPM µg/m <sup>3</sup>	SOx µg/m <sup>3</sup>	NOx µg/m <sup>3</sup>
Ambient Air Quality Monitoring conducted at boundary of the Industry on North side-Downwind direction.	28.04.2022	11:20 am to 07:20 pm	88	207	9	13
National Ambient Air Quality Standards (NAAQS) NAAQS, CPCB Notification, New Delhi Dt. 18.11.2009[(Schedule VII) (Rule 3(3B)) of E(P), Act,1986.						
Field observations:	PM <sub>10</sub> – Particle size less than 10 micrometers. 1. Water sprinklers were provided at Ramp (Boulder feed) , Crushers and Screen areas and are in operation at the time of monitoring. 2. Water sprinkling was carried out on internal roads of the crusher during monitoring. 3. Continuous water sprinkling was done on boulder trucks before loading into hopper..					

(A)

(B)

  
**Senior Environmental Scientist**  
 Senior Environmental Scientist  
 T.S. Pollution Control Board,  
 Zonal Laboratory Hyderabad Zone  
 Warangal-506 001.

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ANNEXURE IV

	<b>TELANGANA STATE POLLUTION CONTROL BOARD</b> <b>ZONAL LABORATORY: HYDERABAD ZONE</b> H.No : 1-8-269, Balasamudram, Warangal – 506001
	<b>ISO Certified Laboratory</b> ISO 9001:2015 (Q-180211R) & ISO-45001:2018 (S-180204R)

Ambient Level Noise Monitoring Report

Sample No.	ZLWGL22-04567
Name of the Noise Source :	M/s. Shriya Constructions, {Source : Stone crusher & Hot mix plant} Sy. No. 1106 & 1107, Ippagudem (V), Station Ghanpur (M), Jangaon (D).
Date of Monitoring:	28.04.2022
Time of Monitoring:	09:30 am to 07:50 pm (Day time)
Samples Collected by	Assistant Environmental Scientist, Zonal laboratory, Warangal & Assistant Scientist, Regional Office.
Instrument make: Quest Technology	Model No.: 210 Serial No.: DCC100040 & DCC100030

S. No.	Monitoring location	Observed Noise Level dB(A) Leq
1	* Back ground noise levels conducted in between Jaw Crusher & Cone (20 mtrs distance to each) from 7:20 pm to 7:50 pm	53.51
2.	** Noise levels conducted in between Jaw Crusher & Cone (20 mtrs distance to each) from 1:35 pm to 2:45 pm (i.e. source)	83.20
3.	* Background noise levels conducted at residence of Sri. Bhookya Srikanth S/o. Bujja, H. No. 9-74, Narsingapuram tanda, Palakurthy (M), Jangaon (D) from 9:30 am to 10:00 am.	43.25
4.	** Noise levels conducted at residence of Sri. Bhookya Srikanth S/o. Bujja, H. No. 9-74, Narsingapuram tanda, Palakurthy (M), Jangaon (D) from 11:30 am to 1:00 pm when the industry was in operation.	45.26
5.	* Background noise levels conducted at residence of Sri. Shek Goremiya S/o. Lal Ahmed, H. No. 12-33, Kashimnagar, Ippagudem (V), Ghanpur (M), Jangaon (D) from 9:45 am to 10:15 am.	46.14
6.	** Noise levels conducted at residence of Sri. Shek Goremiya S/o. Lal Ahmed, H. No. 12-33, Kashimnagar, Ippagudem (V), Ghanpur (M), Jangaon (D) from 11:50 am to 1:30 pm when the industry was in operation.	49.07

Actual ambient sound pressure levels are calculated as per the formula :

$$L_{\text{pressure}} = 10 \log(10^{pw} L_p / 10^{-10} \text{ pw background } L_p / 10)$$

The reported values are calculated as per the above formula.

\*Standards: National Ambient Air Quality Standards in respect of Noise, [(Schedule III) (Rule 3)] of E (P), Act, 1986.

- Note: 1. All values are corrected to back ground noise (dB).  
 2. Wind direction during monitoring: South to North.  
 3. Hot mix plant was not in operation during monitoring. Stone quarry was also not in operation at the time of monitoring.  
 4. Weather condition during monitoring : Clear , RH-30%.

**Ambient Noise Standards\* Schedule-III (Rule-3) of E(P) Act, 1986.**

Area Code	Category of Area / Zone	Day time dB(A) Leq	Night time dB(A) Leq
A	Industrial area	75	70
B	Commercial area	65	55
C	Residential area	55	45
D	Silence Zone	50	40

- Day time shall mean from 6.00 am to 10.00 pm.
- Night time shall mean from 10.00 pm to 6.00 am.

Note: (\*) Back ground Noise levels (Ambient Noise level) are measured at complainant's residence & industry when the industry was not in operation.  
 (\*\*) Noise levels (Ambient Noise level) are measured when the industry was in operation.

  
 Senior Environmental Scientist  
 Senior Environmental Scientist  
 T.S. Pollution Control Board,  
 Zonal Laboratory Hyderabad Zone  
 WARANGAL-506 001.



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Annexure-V

**TELANGANA STATE POLLUTION CONTROL BOARD**  
**ZONAL OFFICE: HYDERABAD**

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,  
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402463  
Email: jcee-zhyd-tspcb@telangana.gov.in

**BY REGD. POST WITH ACK. DUE**

**Order No.15-WGL/TSPCB/ZO-HYD/TF/2022- 1379**

**Date:21.11.2022**

**Sub:** TSPCB – ZO, HYD – M/s. K. Thirumal Reddy, Building Stone & Road Metal Quarry - 4.0 Ha., Sy.No. 1109, Ippagudem (V), Station Ghanpur (M), Jangaon District & M/s. Shriya Constructions (Stone Crusher & Hot Mix Plant, extent – Acres 6.20 Guntas), Sy.No. 1106 & 1107, Ippagudem (V), Station Ghanpur (M), Jangaon District – Hon'ble NGT Order in OA No. 23. of 2021 – Non-compliance of consent conditions - **Levying of Environmental Compensation – ISSUED**– Reg.

- Ref:**
1. Order No. 583-WGL/TSPCB/ZO-HYD/CFO/2017-2688, Dt: 14.02.2018 (quarry).
  2. Order No. 508-WGL/TSPCB/ZO-HYD//TS-iPASS/CFO/2018-226, Dt: 03.11.20217 (crusher & hot mix).
  3. Hon'ble NGT, Chennai – Original Application No. 23 of 2021 (SZ) filed by Sama Soma Narsaiah, R/o. Jangaon District & others Vs Union of India & others – Order dated 03.02.2021.
  4. Inspection of the industry by the Board officials on 16.02.2021.
  5. Hon'ble NGT Order dated 03.02.2021.
  6. Inspection of Joint Committee constituted by Hon'ble NGT on 05.03.2021 & 18.03.2021.
  7. Joint Committee report dt: 31.03.2021.
  8. Hon'ble NGT Order dated 04.11.2022.
  9. TSPCB, Regional Office, Warangal report Lr.No.2249/ENV.COM/PCB/RO.-WGL/2022-537, dated:16.11.2022.
  10. Show Cause Cum Hearing Notice issued to the dt.16.11.2022.
  11. The Task Force committee meeting held on 17.11.2022 at Zonal Office, Hyderabad.

\* \* \*

1. **WHEREAS**, you are operating a quarry in the name of M/s. K. Thirumal Reddy Building Stone & Road Metal Quarry (4.0 Ha.), Sy.No. 1109, Ippagudem (V), Station Ghanpur (M), Jangaon District and stone crusher in the name of M/s. Shriya Constructions (Stone Crusher & Hot Mix Plant, extent – Acres 6.20 Guntas) is located at Sy.No. 1106 & 1107, Ippagudem (V), Station Ghanpur (M), Jangaon District.
2. **WHEREAS**, vide reference 1st & 2<sup>nd</sup> cited, the Board issued Consent for Operation(CFO) to the quarry vide Order dt: 14.02.2018 valid up to 31.12.2022 for mining of building stone & road metal - 1,15,388.6 m<sup>3</sup>/annum and issued Consent for Operation(CFO) to the Stone Crusher & Hot Mix Plant vide dated 03.11.2017 valid up to 31.10.2022 for production of (1) Stone Chips – 500 TPD & (2) Hot Mix Asphalt – 500 TPD. Subsequently, industry has applied renewal of CFO of the Board, the application is under process.
3. **WHEREAS**, vide reference 3<sup>rd</sup> cited, an OA No. 23 of 2021 was filed by Sri Sama Soma Narasaiah and others before the Hon'ble National Green Tribunal, Southern Zone, Chennai against M/s. K. Thirumal Reddy, Building Stone & Road Metal Quarry (4.0 Ha.) Sy.No. 1109, Ippagudem (V), Station Ghanpur (M), Jangaon District (9<sup>th</sup> Respondent) and requested to ascertain the ground situation at Ippagudem Stone mining Quarry, stone crusher and Tar/RCC Mix Plant run by the industry for taking appropriate action and requested to assess the damage caused.
4. **WHEREAS**, vide reference 4<sup>th</sup> cited, Board Officials inspected the area on 16.02.2021 and observed that the industry is operating stone quarry, Stone Crusher & Hot Mix Plant and

observed certain non compliances i.e., not provided elevated dust bunker (old dust bunker removed and kept outside), established ready mix without CFE, CFO, not provided wind breaking wall, but developed greenbelt with 5mt width towards north, south, east not provided cladding to the conveyor belt, but covered the conveyor belt with green cloth. The Board has issued notices to the industry on 19.02.2021 & 25.02.2021 for non-compliance of conditions stipulated by the Board and for exceeding the emission standards prescribed by the Board.

5. **WHEREAS**, vide reference 5<sup>th</sup> cited, the Hon'ble NGT Chennai has constituted a Joint committee comprising of

- i. *The District Collector, Jangaon District of Telangana State, or a Senior Officer not below the rank of Assistant Collector or Sub-Divisional Magistrate to be deputed by the District Collector.*
- ii. *A Senior Officer from Telangana State Pollution Control Board (TSPCB) as designated by its Chairman.*
- iii. *A Senior Officer from the Directorate of Mining and Geology of concerned area and*
- iv. *A Senior Officer from State Environmental Impact Assessment Authority (SEIAA) of Telangana State.*

The Hon'ble NGT directed the Joint Committee to inspect and verify the following:

- I. *The committee is directed to ascertain as to whether there is any violation of Siting criteria, compliance of the conditions imposed in the environmental clearance as well as consent granted by the respective authorities, whether the pollution control mechanism provided are sufficient to curb the possible noise as well air pollution, whether on account of the operation of the 9<sup>th</sup> respondent unit, there is any damage caused to nearby water bodies as alleged by the applicant and also environmental degradation and if so, what are all the remedial measures to be taken to restore the same apart from imposing environmental compensation for the damage caused to the environment on account of the alleged illegal activities of the 9<sup>th</sup> respondent.*
  - II. *The committee is also directed to ascertain as to whether the 9<sup>th</sup> respondent had exceeded the mining area or the quantity permitted and if so, what is the excess quantity mined on account of the alleged illegal mining and if so, what is the quantum of compensation that has to be collected towards royalty and penalty as per the concerned rules and also the cost required for restoring the damage caused on account of such illegal mining.*
  - III. *The committee is also directed to ascertain as to whether there was any health impact on account of the operation of the 9<sup>th</sup> respondent unit, within a reasonable distance within which the possibility of the pollution may have impact.*
  - IV. *The committee is also directed to consider the question of directions issued by this Tribunal in O.A. No. 03 of 2016 (Suo-Motu based on the news item published in "Eenadu" Telugu Newspaper, dated 29.12.2015 Vs. The Chief Secretary, Government of Telangana and others dated 05.07.2016).*
  - V. *The committee is directed to submit the report to this Tribunal on or before 10.03.2021, by e-filing in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF along with necessary hard copies to be produced as per rules.*
6. **WHEREAS**, vide reference 6<sup>th</sup> cited, the Joint Committee has conducted inspection of the Building Stone & Road Metal Quarry, Stone Crushing Unit & Hot Mix Plant on 05.03.2021. Ambient Air Quality(AAQ) monitoring was conducted by the Zonal Laboratory, TSPCB, Warangal on 05.03.2021 and the SPM value was found to be 1855  $\mu\text{g}/\text{Nm}^3$  [10m away from screen house] against the standard of 600  $\mu\text{g}/\text{Nm}^3$  and the Board has issued notice to the

- industry on 18.03.2021 for establishing the RMC plant without obtaining CFO of the Board & exceeding the Ambient Air Quality respectively.
7. **WHEREAS**, vide reference 7<sup>th</sup> cited, the Joint Committee again inspected Building Stone quarry, crusher & hot mix plant on 18.03.2021 and the Joint committee submitted its report to the Hon'ble NGT on 31.03.2021.
  8. **WHEREAS**, the Hon'ble NGT vide order dt.04.11.2022 directed to Levy Environmental Compensation for the violations observed earlier even though the crusher has rectified after the observations by the board.
  9. **WHEREAS**, Vide reference 9<sup>th</sup> cited, the EE, RO, Warangal submitted a report on the assessment on the Environmental Compensation to be levied against the industry and requested to take suitable action.
  10. **WHEREAS**, vide reference 10<sup>th</sup> cited, the Board has issued a SHOW CAUSE CUM HEARING NOTICE as to why the Board shall not levy Environmental Compensation in compliance with the Hon'ble NGT Orders dated 04.11.2021 for the non-compliance of consent conditions observed earlier.
  11. **WHEREAS**, the Board carried out the assessment of Environmental Compensation as per the guidelines issued by the CPCB and the details of calculations are as follows:

No of days of violation observed:

<b>Date of inspection</b>	<b>Observations</b>	<b>Action taken</b>	<b>No. of days of violation</b>
16.02.2021(Board Officials )	During the inspection observed that, the industry has not provided elevated dust bunker (old dust bunker removed and kept outside), not provided wind breaking wall, not provided cladding to the conveyor belt, established ready mix without CFE, CFO	Notice issued on 19.02.2021 & 25.02.2021	As per the previous report, the violation period taken from
05.03.2021 (Joint Committee inspection)	During the joint committee inspection observed that, no dust bunker for collection of dust, not provided wind breaking walls around the crusher, however, the management has developed the greenbelt with 5m width towards North, South & East and towards West side, it is covered by hillock, The crusher has not covered the conveyor belts with GI sheets but covered with fibre cloth, established a ready mix concrete (RMC) plant without obtaining CFE of the Board, but not commissioned.  Ambient Air Quality(AAQ) monitoring was conducted on 05.03.2021 and the SPM value was found to be 1855 µg/Nm <sup>3</sup> [10m away from screen house] against the standard of 600 µg/Nm <sup>3</sup> .	Show cause notice issued on 18.03.2021	16.02.2021 to 18.03.2021.  Hence, number of days of violation is 31days.
18.03.2021 (Joint Committee inspection)	During the joint committee inspection observed that, it was observed that the industry has installed new elevated closed dust bunker for collection of dust, industry has laid BT road from the boundary of the crusher to the loading point of the crusher, the crusher has developed the greenbelt with 5m & above width towards North, South and East. The quarry followed by hillock towards the West side, The total extent of greenbelt developed		

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	is about 3 acres within the crusher premises and about 8 acres outside the premises towards the North side.  The industry has established ready mix plant without obtaining CFE of the Board, but not commissioned. Subsequently, the ready mix obtained acknowledgement form Board.		
22.03.2021 (AAQ monitoring conducted)	Again conducted AAQ monitoring, as per the analysis results, the parameters of SPM was found to be 512 µg/Nm <sup>3</sup> [@ 10 mts from Jaw Crusher] against the standard of 600 µg/Nm <sup>3</sup> and 82 µg/Nm <sup>3</sup> [@ boundary of the industry on South side – down wind direction] against the standard of 100 µg/Nm <sup>3</sup>	--	--
<b>Total no. of violating days</b>			<b>31 days</b>

**Environmental Compensation to be levied:**

$$\text{Environmental Compensation(EC)} = \text{PI} \times \text{N} \times \text{R} \times \text{S} \times \text{LF}$$

Where

PI – Pollution index of industrial sector

N – No of days of violation took place

R – A factor in Rupees for EC

S – Factor for scale of operation

LF – Location factor

PI is taken as 50 duly considering the category of the industry i.e., Orange Category.

N taken as 31 days for which period violation took place.

R is suggested to consider as 250.

S is taken as 0.5 considering the unit is small scale industry.

LF is taken as 1 considering the city population is less than one million in which the industry existing.

Hence, the Environmental Compensation is  $50 \times 31 \times 250 \times 0.5 \times 1$   
**= Rs.1,93,750/-.**

12. **WHEREAS**, vide reference 11<sup>th</sup> cited, you were given a opportunity of hearing before the Task Force committee at T.S Pollution Control Board, Zonal Office, Hyderabad on 17.11.2022 to file any objections on the Environmental Compensation proposed to be levied. The representative of the industry has attended the meeting. The committee noted that, during the inspection of the Board officials on 16.02.2021 certain non compliances with respective to consent conditions were observed. Subsequently, during the inspection of the joint committee on 18.03.2021, it was noticed that the industry has rectified all the non compliances noticed during the earlier inspection. The committee also noted that, as per the analysis results of AAQ monitoring conducted on 22.03.2021, the parameters are meeting the prescribed standards, i.e., SPM - 512 µg/Nm<sup>3</sup> against the standard of 600 µg/Nm<sup>3</sup> and 82 µg/Nm<sup>3</sup> against the standard of 100 µg/Nm<sup>3</sup>. The industry representative informed that, they have installed dust bunker, but during the officials inspection, the old bunker got damaged and the same was removed. The same was noticed by the officials during their inspection. Subsequently, new bunker was installed which was noticed by the Joint Committee during their inspection. He requested not to levy any environmental compensation as they are complying with all the conditions stipulated by the Board. After detailed discussions, the committee recommended to levy Environmental Compensation for the period of violations observed.

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13. **WHEREAS**, after careful examination of the material facts of the case, objections of the industry and recommendations of the committee, the Board hereby finalizes the Environmental Compensation as per the assessment done above.

In view of the above, the Board hereby levy Environmental Compensation of **Rs.1,93,750/- (Rupees One Lakh Ninety Three Thousand Seven Hundred and Fifty Only)** in compliance with the Hon'ble NGT Orders dated 04.11.2021, for the period of violations observed.

You are hereby directed to deposit the **Rs.1,93,750/- (Rupees One Lakh Ninety Three Thousand Seven Hundred and Fifty Only)** towards Environmental Compensation within one month.

 **JOINT CHIEF ENVIRONMENTAL ENGINEER**



To  
**Sri K. Thirumal Reddy**  
**C/o. M/s. K. Thirumal Reddy, Building Stone & Road Metal Quarry (4.0 Ha.),**  
**Sy.No. 1109 & M/s. Shriya Constructions**  
**(Stone Crusher & Hot Mix Plant,**  
**Sy.No. 1106 & 1107, Ippagudem (V), Station Ghanpur (M),**  
**Jangaon District.**

1. Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for kind information.
2. Copy to the Environmental Engineer, Regional Office, Warangal for information and necessary action.

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ANNEXURE - VI

**MINUTES OF THE 188<sup>th</sup> MEETING OF THE  
STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT  
AUTHORITY (SEIAA), TELANGANA  
HELD ON 26.11.2022, 2.30 PM**

MINUTES OF THE 188<sup>th</sup> MEETING OF THE STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY (SEIAA), TELANGANA, HELD ON 26.11.2022 AT TSPCB, PARYAVARAN BHAVAN, A.3, I.E., SANATHNAGAR, HYDERABAD – 500 018.

The following were present:

1.	Prof.M. Ananda Rao, Chairman, SEIAA, 8-48/1, Ravidranagar, St. No. 8, Habsiguda, Hyderabad - 500 007	Chairman, SEIAA
2.	Dr.B.Narsaiah, H.No.6-3-98, 4 <sup>th</sup> Cross Hastinapuri, Sainikpuri, Secunderabad – 500 094	Member, SEIAA
3.	Smt. Sunitha M. Bhagawath, IFS, Add. Principal Chief Conservator of Forest/CF & Special Secretary, EFS&T, Dept., Aranya Bhavan, Hyderabad.	Member Secretary, SEIAA

The members present declared that there are no conflicts of interest with the projects being considered in this meeting.

The Member Secretary, SEIAA welcomed the Chairman and the Member of SEIAA. After general introductory remarks by the Chairman, SEIAA, the Committee took up items agenda-wise and reviewed the recommendations of State Expert Appraisal Committee (SEAC). After detailed deliberations & discussions on recommendations of the SEAC, the SEIAA recorded their decisions on case to case basis as under.

## Minutes of the SEIAA Meeting held on 26.11.2022

Agenda Item No. 01	ACE DEL LAGO by M/s. Accorcorp Group Private Limited, Survey Nos. 23 and 106/Part, Raidurg Nav Khalsa, Serilingampally Mandal, Ranga Reddy District. – Amendment of Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/293358/2022 (Amendment)

The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of Amendment to Environmental Clearance with a condition that the proponent shall immediately obtain CFE from TSPCB to continue the construction activity.

Agenda Item No. 02	4.0 Ha. Building Stone & Road Metal quarry of Sri K. Thirumal Reddy, Survey No. 1109, Ippagudem Village, Station Ghanpur Mandal, Jangaon District. – Extention of Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/293206/2022 (Extention of EC)

The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of extension of validity of Environmental Clearance with the permitted capacity in the EC order dt.31.10.2017.

Agenda Item No. 03	1.97 Ha. Colour Granite Mine of M/s. Sapthagiri Minerals, Survey No. 358, Regonda Village, Akkannapet Mandal, Siddipet District. – Amendment of Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/292907/2022 (Amendment of EC)

The SEIAA discussed the recommendations of the SEAC in detail and approved for issue of Amendment to Environmental Clearance.

Agenda Item No. 04	1.0 Ha. Black Granite Mine of M/s. Astral Granites (P) Ltd., Survey No. 306 & 326, Errabelligudem Village, Nellikuduru Mandal, Mahabubabad District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/404029/2022 (EC)

The SEIAA discussed the recommendations of the SEAC in detail and decided to reject the proposal, as it is withdrawn by the proponent.

Agenda Item No. 05	1.811 Ha. Black Granite Mine of M/s. Sree V. S. V. Granites, Survey No. 326/1, 337 & 340, Errabelligudem Village, Nellikuduru Mandal, Mahabubabad District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/404185/2022 (EC)

The SEIAA discussed the recommendations of the SEAC in detail and decided to reject the proposal, as it is withdrawn by the proponent.

Agenda Item No. 06	0.5 Ha. Black Granite Mine of M/s. Midwest Granite Pvt. Ltd., Survey No. 191 & 194, Theegalaveni Village, Guduru Mandal, Mahabubabad District. - Environmental Clearance (Expansion) - Reg.
Proposal No.	SIA/TG/MIN/402147/2022 (EC Expansion)

The SEIAA discussed the recommendations of the SEAC in detail and noted that the CFO dt.18.09.2015 was expired on 30.04.2018. The proponent is directed to submit latest CFO order from TSPCB.

*[Signature]*  
MEMBER SECRETARY  
SEIAA, TS.

*[Signature]*  
MEMBER  
SEIAA, TS.

*[Signature]*  
CHAIRMAN  
SEIAA, TS.

Minutes of the SEIAA Meeting held on 26.11.2022

Agenda Item No. 07	4.0 Ha. Road Metal & Building Stone Quarry of M/s. Karthikeya Metal Industries, Survey No. 310, Peddarevelly Village, Balanagar Mandal, Mahabubnagar District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/283939/2022 (EC)

The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of Environmental Clearance.

Agenda Item No. 08	Smt. Gullapudi Renuka And Others represented by its DAGPA Holder M/s. Aadya Edifice India Pvt Ltd., Sy. Nos.229/Part, Thummaloor Revenue Village and Gramapanchayat Village, Maheshwaram Mandal, Ranga Reddy District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/INFRA2/404500/2022 (EC)

The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of Environmental Clearance.

Agenda Item No. 09	Residential Apartment Building project by M/s. S.V.K.Projects, Sy. Nos. 134, 153/U, 154 & 155, Bahadurpally Village, Dundigal-Gandimaisamma Mandal, Medchal-Malkajgiri District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/INFRA2/404366/2022 (EC)

The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of Environmental Clearance with a specific condition to translocate the existisng trees to the boundary of the site.

Agenda Item No. 10	Construction of "Commercial Building" by M/s. R.S Constructions, Sy. Nos. 312/P, Narsingi Village, Gandipet Mandal, Ranga Reddy District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/INFRA2/404625/2022 (EC)

The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of Environmental Clearance.

Agenda Item No. 11	1.000 Ha. Building Stone & Road Metal Mine of Sri. Munupati Jayasimha, Sy No. 200/TA of Jannaram Village, Enkoor Mandal, Khammam District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/288271/2022 (EC)

The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of Environmental Clearance.

Agenda Item No. 12	1.06 Ha. Black Granite Mine of M/s. Goutham Minerals, Sy.No. 66/P, Bodulabanda Village, Nelakondapally Mandal, Khammam District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/403827/2022 (EC)

The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of Environmental Clearance.

*[Signature]*  
MEMBER SECRETARY  
SEIAA, TS.

*[Signature]*  
MEMBER  
SEIAA, TS.

*[Signature]*  
CHAIRMAN  
SEIAA, TS.

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Minutes of the SEIAA Meeting held on 26.11.2022

<b>Agenda Item No. 13</b>	<b>1.87 Ha. Black Granite Mine of M/s. Sri Hari Enterprises, Sy.No. 50, Tiru Annaram Village, Ananthagiri Mandal, Suryapet District. - Environmental Clearance - Reg.</b>
<b>Proposal No.</b>	<b>SIA/TG/MIN/404269/2022 (EC)</b>

The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of Environmental Clearance.

<b>Agenda Item No. 14</b>	<b>3.0 Ha. Black Granite Mine of M/s. Uma Marbles &amp; Granites, Sy. No. 253/AA, 250/E, 254&amp;255 (Patta Land) of Kachirajugudem Village, Khammam Rural Mandal, Khammam District. - Environmental Clearance - Reg.</b>
<b>Proposal No.</b>	<b>SIA/TG/MIN/290676/2022 (EC)</b>

The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of Environmental Clearance.

<b>Agenda Item No. 15</b>	<b>1.38 Ha. Colour Granite Mine of M/s. Sree Sai Ram Granites, Sy.No.519 of Korem Village, Boinpally Mandal, Rajanna Sircilla District. - Environmental Clearance - Reg.</b>
<b>Proposal No.</b>	<b>SIA/TG/MIN/404392/2022 (EC)</b>

The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of Environmental Clearance.

<b>Agenda Item No. 16</b>	<b>Residential Complex Project by M/s. Origin Developers, Sy.No. 127/A4/3, 127/A1, 127/A5, 127/A1/1, 127/A4/4, 127/A5/1, Velimela (V), Ramachandrapuram(M), Sangareddy District - Amendment to Environmental Clearance - Reg.</b>
<b>Proposal No.</b>	<b>SIA/TG/MIS/293404/2022 (Amendment to EC)</b>

The SEIAA discussed the recommendations of the SEAC in detail and approved for issue of Amendment to Environmental Clearance.

<b>Agenda Item No. 17</b>	<b>High Raised Residential Buildings of M/s. Vajram Constructions Private Limited., Sy.No.218, 219, 222, 290, 295, 297, 298, 299, 300, 301, 302, 303, 304, 305,306,310, 312,313,314,315 &amp; 316, Gopanpally (V), Serlingampally (M), Rangareddy District. - Environmental Clearance - Reg.</b>
<b>Proposal No.</b>	<b>SIA/TG/MIS/76483/2022 (EC)</b>

The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of Environmental Clearance.

<b>Agenda Item No. 18</b>	<b>New Residential Building Project by M/s. Future Homes Project., Sy.No. 105/D, Kompally Village, Quthbullapur Mandal, Medchal-Malkajgiri District. - Modification of Environmental Clearance - Reg.</b>
<b>Proposal No.</b>	<b>SIA/TG/MIS/291909/2022 (MODI-EC)</b>

The SEIAA discussed the recommendations of the SEAC in detail and approved for issue of Amendment to Environmental Clearance.

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MEMBER SECRETARY  
SEIAA, TS.

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MEMBER  
SEIAA, TS.

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CHAIRMAN  
SEIAA, TS.

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Minutes of the SEIAA Meeting held on 26.11.2022

Agenda Item No. 19	Sravya's "The Bilva" by M/s. Sravya Infra Projects Private Limited., Survey Nos. 340, Madhavpuri Town Ship South Avenue Plot Nos: 525, 526, 527, 528, 529, 530, 525-A, 526-A, 527-A, 528-A, 529-A, 530-A, Ameenpur Village and Mandal, Sanga Reddy District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/INFRA2/402979/2022 (EC)

The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of Environmental Clearance.

Agenda Item No. 20	Lansum Eternis by M/s. Lansum Properties LLP., Survey Nos. 342/1 & 343, Narsingi, Gandipet, Ranga Reddy District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/INFRA2/403773/2022 (EC)

The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of Environmental Clearance with special conditions that the proponent is directed to demolish the existing temporary sheds in the site as per C&D Rules 2016 as committed and the proponent shall provide proper air ventilation in the Basements.

Agenda Item No. 21	Sri. Ramaswamy Venkat Ramana, Survey Nos. 312 & 313, Pupalaguda Village, Gandipet Mandal, Ranga Reddy District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/INFRA2/403965/2022 (EC)

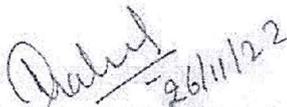
The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of Environmental Clearance with a condition that the proponent shall provide proper air ventilation in the Basements.

Agenda Item No. 22	M/s. Eden Buildcon Private Limited., Survey Nos. 239 and 240, Kokapet, Gandipet Mandal, Ranga Reddy District. - Amendment of Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIS/292782/2022 (Amendment)

The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of Amendment to Environmental Clearance with a condition that the proponent shall immediately obtain CFE from TSPCB to continue the construction activity.

Agenda Item No. 23	2.02 Ha. Road Metal of Sri Ch. Kishan, Survey No. 211, Sirigiripally Village, Gajwel Mandal, Siddipet District. - Amendment of Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/282385/2022 (EC)

The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of Environmental Clearance.

  
MEMBER SECRETARY  
SEIAA, TS.

  
MEMBER  
SEIAA, TS.

  
CHAIRMAN  
SEIAA, TS.

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ANNEXURE - VII

**Item No.09:**

BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI

**Original Application No. 23 of 2021 (SZ)**

IN THE MATTER OF:

Sama Soma Narsaiah & Ors,

...Applicant(s)

**With**

Union of India and Ors.

...Respondent(s)

**Date of hearing: 04.11.2022.**

**CORAM:**

**HON'BLE SMT. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER**

**HON'BLE DR. SATYAGOPAL KORLAPATI, EXPERT MEMBER**

For Appellant(s):

Mr. Mohit K Jakhar

For Respondent(s):

Mr. Sai Srujan Tayi for R1

Ms. R. Renuka for Ms. H. Yasmeen Ali for R2,  
R3, R5 to R8

Ms. Dayana for Mr. T. Sai Krishnan for R4

Mr. Venkat Reddy Donti Reddy for R9

**ORDER**

1. The report of the Joint Committee though has mentioned that there were violations and as per the report filed by Telengana State Pollution Control Board, the violations were said to have been rectified by the project proponent but the report is silent about the other components such as levy of environmental compensation and compliance as per the conditions imposed. Whenever, the Pollution Control Board states that a spot

inspection was done, it is directed to mention the person who has visited the place in the report.

2. Though the Pollution Control Board has the powers exclusively within its domain for awarding an Environmental Compensation in this case, when the violations are pointed out and admittedly they were subsequently said to have been rectified, the report of the Pollution Control Board is silent about any penalty levied for the said violations. When they report to the Tribunal about the compliances, they should be more specific instead of simply stating that they are complied with.
3. So in this regard, let the Pollution Control Board file another report comprehensively including the action taken by them. Even after filing the report stating that the project proponent had complied with, it may be reported whether Pollution Control Board is following up the cases for any further violations.
4. Post the matter on 07.12.2022.

.....J.M.  
(Smt. Justice Pushpa Sathyanarayana)

.....E.M.  
(Dr. Satyagopal Korlapati)

O.A. No.23/2021(SZ)  
4th November, 2022. (AM)